

- (d) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (d) In terms of the provisions of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998, the Board of Governors (BoG) shall be responsible for the general superintendence, direction and control of the affairs of the Institute and shall exercise all the powers not otherwise provided for by the Act, the Statutes and the Ordinances, and shall have the power to review the acts of the Senate. As such, the report from the BoG is being sought.

Deemed Universities in Tamil Nadu

1913. SHRI T.K. RANGARAJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of private universities in Tamil Nadu that applied for Deemed University status during the Tenth and Eleventh Five Year Plan period;
- (b) how many were granted the Deemed University status during this period;
- (c) the amount of funds allotted for these Deemed Universities by UGC during these Plan periods; and
- (d) whether there have been any violations by these universities in appointments and pay structure?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) No private university has applied for Deemed to be University status in Tamil Nadu. The private universities can be set up either through an Act of Parliament or an Act of State Legislature. A duly established private university is recognized as such under Section 2(f) of the University Grants Commission Act (UGC), 1956. However, 25 private institutions have applied for Deemed to be University status during Tenth Five Year Plan period and 30 private institutions have applied for Deemed to be University status during Eleventh Five Year Plan period from the State of Tamil Nadu.

(b) During the Tenth Five Year Plan period (01.04.2002 to 31.03.2007), nine institutions of higher education from Tamil Nadu were declared as Deemed to be Universities by the Government of India. During the Eleventh Five Year Plan period (01.04.2007 to 31.03.2012), twelve institutions of higher education from Tamil Nadu were declared as Deemed to be Universities by the Government of India.

(c) University Grants Commission (UGC) has reported that no grants were released to these Deemed to be Universities.

(d) Yes, Sir. Some violations were noticed in the review of these universities by UGC Expert Committees, which have been communicated to concerned deemed to be universities for rectification and compliance.

Expenditure incurred on fertilizer subsidy

1914. SHRI RAJIV PRATAP RUDY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of quantum of expenditure incurred on fertilizer subsidy last year;
- (b) whether there are varying rates of subsidies offered to some fertilizer units in the country;
- (c) whether Government is also paying subsidies on imported fertilizers;
- (d) if so, the reasons and details thereof; and
- (e) the details of the type and quantity of fertilizer imported during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) The total quantum of subsidy released in the last year was Rs. 65836.68 Cr.

(b) Rate of subsidy on urea varies substantially among the urea manufacturing units in the country due to varying cost of production depending upon the feedstock used (*i.e.* natural gas/naphtha etc.), vintage of the urea plant, location of the urea plant, company specific efficiency parameters etc.

In the case of subsidy on Phosphatic & Potassic (P&K) decontrolled fertilizers, Department of Fertilizer is implementing the Nutrient Based Subsidy (NBS) Policy with effect from 1.4.2010. Under the NBS Policy, the Government announces per Kg subsidy on nutrients namely nitrogen 'N', Phosphate 'P', Potash 'K' and Sulphur 'S' on annual basis. Per Kg subsidy on nutrients is converted into per tonne subsidy on 25 grades of P&K fertilizers depending upon its nutrient content in each of them. Additional compensation is paid to M/s. FACT, M/s. GNVFC and M/s. MFL for use of costly naphtha/FO/LSHS as feedstock.

- (c) Yes Sir, the Government is also paying subsidies on imported fertilizers.
- (d) The mandate of Department of Fertilizer is to provide sufficient fertilizers to the farmers at affordable prices. Gap between the demand and production is fulfilled through import of fertilizers. Total amount of subsidy paid during last three years on imported fertilizers are as follows: